

[Shri S. Mohan Kumaramangalam] the people. When any major reorganisation of an industry of this character goes through, it is difficult to avoid some disruption here and there and certain repercussions which may harm temporarily a large number of people. I only plead with hon. members that when they have supported the main decision of the Government, they should also make allowances for this type of disruption, which is inevitable—I say it with all the emphasis at my command—because of the scale of the reorganisation that we have undertaken. Mr. Vajpayee is shaking his head. He would have never tried such a thing if he were sitting here. So it is better he does not shake his head. We are very serious about this matter and we will try to reduce to the minimum all these difficulties. Our present plans for increasing coal production are on a very vast scale—to go up to 140 million tonnes in 1978-79. I believe it can be done but I also believe that if it is to be done certainly we need the support of persons not merely in this House but outside, particularly, the trade union movement and the workers. Mr. Samar Guha may rest assured that regarding the workers' involvement—I prefer that were rather than participation—in the decision-making process, we are every day taking steps which are moving us more swiftly in that direction, so that it will not be workers against management but workers and management working together for the greater glory of the coal industry. That is our aim and I think we will achieve it.

With these words, I commend the Bill to the House for its acceptance.

SHRI DAMODAR PANDEY: What about the taking over of Kedia-Jharkhand mines?

SHRI S. MOHAN KUMARAMANGALAM: About that, Mr. Pandey knows more than I and he should be giving information to me rather than I to him. He knows very well that

the reason why we have not been able to take over Kedia-Jharkhand is that the Subordinate Judge has passed an order and I think only by 17th that we will be able to take it over. (Interruptions).

SHRI SHIVNATH SINGH: What about stoppage of payment to contractors who have paid the money fully to the collieries but have not received from the consumers to whom they have supplied coal? (Interruptions).

SHRI S. MOHAN KUMARAMANGALAM: I am not able to follow your question. I am sorry. (Interruptions).

17.45 hrs.

ANDHRA PRADESH BUDGET, 1973-74

MR. CHAIRMAN: We will now take up the Andhra Pradesh Budget. Shri K. R. Ganesh.

SHRI S. B. GIRI (Warangal): Sir, I rise on a point of order. The Andhra Pradesh legislature has not been dissolved. It is still there. Regarding the imposition of President's Rule, I want to refer to the Report of the Governor. It says:

"The Chief Minister, Shri P. V. Narasimha Rao has today tendered the resignation of himself and his colleagues in the Council of Ministers. I have accepted the resignation and requested him and his Council of Ministers to continue in office till an alternative arrangement is made.

As you are already aware, Shri P. V. Narasimha Rao is the leader of the Congress Legislature Party which enjoys absolute majority (217) in the State Legislative Assembly which has a total strength of 288. The Party-wise position in

the Andhra Pradesh Legislative Assembly is as follows:”

Then the party position in the legislature is given. Then he says:

“I do not think it would be possible for a leader of any Opposition Party to form a Council of Ministers for running the Government. In the prevailing circumstances in the State, I consider it advisable to have a brief spell of President's rule as contemplated under Article 356 of the Constitution. I, therefore, recommend that Presidential Proclamation under Article 356 of the Constitution may be issued with immediate effect. This will help to ease present tension in the State and in restoring normalcy

During the period of President's rule, the State Legislature may remain suspended for the time being.”

At the time of the resignation, Shri Narasimha Rao has the backing of 217 members. But immediately after his resignation, the majority of the Congress has been reduced. There are now integrationists and separatists. Therefore, the Governor as a democrat should have convened the legislature to test the strength of the parties. In his report the Governor has very clearly stated that President's rule is only for a very brief spell. Even though two months have elapsed, the legislature has not been convened. Since the Congress is split into integrationists and separatists and has lost its previous position, I would submit that the proper thing would be to convene the legislature and present the budget in the State Legislature.

श्री अटल बिहारी वाजपेयी :
 (इकात्रियर) : सभापति जी मेरा भी व्यवस्था का प्रश्न है।

सभापति : पहले एक स्पष्टीकरण का प्रश्न है।

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श्री अटल बिहारी वाजपेयी :
 एक ही मामला है, मेरी बात भी सुन लीजिए, उस के बाद उमर दें। यह बड़े दुर्भाग्य की बात है कि आन्ध्र का बजट इस सदन में पेश करने के लिए मंत्री जी अनुमति मांग रहे हैं। मेरा निवेदन है कि अनुमति देने के बजाय आप सरकार को निर्देश दें कि आन्ध्र में राष्ट्रपति-राज्य समाप्त कर दिया जाय वहाँ की विधान सभा की बैठक बुलाई जाय या वहाँ विधान सभा को भंग कर के नये चुनाव कराये जायें। आन्ध्र का बजट यहाँ पेश करने की क्या आवश्यकता है। जैसा मेरे महयोगी मित्र ने कहा—वहाँ थोड़े समय के लिए राष्ट्रपति राज्य लागू किया गया था, लेकिन अब उम को लम्बा किया जा रहा है। आन्ध्र की जनता क्या चाहती है—इस का निर्णय चुनाव से हो सकता है या वहाँ के चुने हुए प्रतिनिधियों की विधान सभा की बैठक कर सकती है। संसद में आन्ध्र की विधान सभा के कार्य को न लें। बजट वहाँ पेश करना चाहिए, यहाँ पेश करने की क्या आवश्यकता है?

श्री एम० सत्यनारायण राव
 (करीमनगर) : सभापति जी मुझे भी यही एतराज है....

श्री नवल किशोर खन्ना (दोसा) :
 आप यहाँ व्यवस्था की बात कर के प्रांश में व्यवस्था पेश करना चाहते हैं।

श्री एम० लक्ष्मणराव राव : वहां पर जो गवर्नर या प्रेसिडेंट का रुल है, वह वास्तव में कांग्रेस-प्रेसिडेंट का रुल है। वहां के चीफ मिनिस्टर को टुक काल कर के रिजाइन करने को बोला तो उन्होंने रिजाइन कर दिया।

The President's Rule was imposed on the basis of the report of the Governor. It was because of the pressure of the Congress President that the Chief Minister resigned. Therefore, as my colleague, Shri Vajpayee, has stated just now, I would request you to direct the Minister to convene immediately the State Assembly and discuss the budget there. Otherwise, let them dissolve that Assembly. Without dissolving the Assembly he has no right to present the budget here.

श्री डी० एन० तिवारी (गोपालगंज) : सभापति जी किस दल में क्या होता है इस को यहां जानने की जरूरत नहीं है। अभी अभी बाजपेयी जी के दल ने अपने एक सदस्य को एक्सपेल कर दिया ...

श्री अटल बिहारी वाजपेयी : इस को जानने की जरूरत नहीं है।

श्री डी० एन० तिवारी : आपने अभी अभी कहा है ...

श्री अटल बिहारी वाजपेयी : हम ने दल की बात नहीं उठाई है, हम दल-दल में नहीं फंसते हैं।

श्री डी० एन० तिवारी : वही की प्रेसिडेंसी है, उस के मेम्बर हैं, किसी भी मेम्बर ने ऐसा नहीं कहा है कि हम कांग्रेस

पार्टी में नहीं रहेंगे या हम कांग्रेस पार्टी में नहीं हैं। प्रेसिडेंट्स हों या इन्टीग्रे-शनलिस्ट्स हों दोनों कांग्रेस में ह। अब नरसिंह राव जी ने या कांग्रेस प्रेसिडेंट ने क्या किया यह पार्टी का विषय है उस को यहां कहने की जरूरत नहीं है। वहां प्रेसिडेंट रुल है — इस लिए कि वहां दूसरी पार्टी गवर्नमेंट फार्म नहीं कर सकती और कांग्रेस फार्म करने को तैयार नहीं है ...

श्री अटल बिहारी वाजपेयी : क्यों फार्म नहीं करती है।

श्री डी० एन० तिवारी : उस की खुशी, वह नहीं करना चाहती और इस लिए वहां प्रेसिडेंट रुल के अलावा और कुछ नहीं हो सकता। यदि वहां प्रेसिडेंट रुल है तो बजट यहां पर पेश करना जरूरी है।

SHRI P. VENKATASUBBAIAH (Nandyal): The point of order raised by Mr. Giri is not at all relevant. The facts stated by him are far from truth. The Governor has taken the facts into consideration. Shri P. V. Narasimha Rao, the Leader of the largest Party which enjoys the absolute majority in the Assembly, tendered his resignation and there was no other alternative party to shoulder the responsibility and form the Ministry. What happens outside the Legislature is not the concern of the Governor. Whatever Mr. Giri may contend, the persons who profess themselves as separatists have not formed a party, nor have they resigned from the Congress. So, the situation today remains as it was earlier. The people of Andhra Pradesh cannot be denied having their Budget

passed by a sovereign House like Parliament which is competent to act in the absence of the functioning of the Assembly there. Therefore, it is right that the Budget is introduced here, discussed and passed.

SHRI G. VISWANATHAN (Wandiwash): Mr. Giri rose on a point of order. There is a point in what he says. The Assembly there is not dissolved, but it is suspended. The MLAs are still there, whether they are integrationists or separatists. Therefore, it is but proper that the Assembly is called and the Budget presented in the Andhra Pradesh Assembly; let the MLAs, whether they are integrationists or separatists, discuss it. What is wrong in calling the Assembly there? It is almost two months since we are having President's rule there. What purpose has it served? Either the Assembly should be called and the Budget presented before the Assembly or, in the alternative, if they do not want it, the Assembly should be dissolved and then they can present the Budget in Parliament.

श्री एच. रामगोपाल रेड्डी (निजामाबाद): सभापति जी अगर वहां कोई मजोरिटी पार्टी है, जैसा कि कह रहे हैं, तो उस मजोरिटी पार्टी को अपना लीडर चुन कर गवर्नर को लिस्ट देनी चाहिए। लेकिन अगर कोई मजोरिटी पार्टी ने नहीं लिखा है तो गवर्नर को पार्टी इवने की जरूरत नहीं है। इसलिए, गवर्नर उस वक़्त तक राज्य करने रहेंगे जब तक उनके पास कोई मजोरिटी पार्टी की लिस्ट ले कर नहीं पहुंचता है।

SHRI SAMAR GUHA (Contai): There has been President's rule in many States in the last three years. But such an unprecedented thing has never happened, where the Congress Party was having a majority and yet

the whole Assembly has been kept in suspension. So, when there is a Party which commands majority and the Assembly is in suspension—it has not been dissolved—whether it is within the competence of the Parliament to discuss the Budget on behalf of that State, that is the point for consideration.

Mr. Giri has said that they are now divided into integrationists and separatists....

SHRI D. N. TIWARY: They have not formed any Party like that.

SHRI SAMAR GUHA: It may be that the integrationists may be in majority—we do not know. So, it is the duty of the Governor to convene the Assembly and they should be allowed to form a government. Without allowing them that opportunity, the hon Minister cannot present the Budget here and it will be improper to discuss the Budget here. The Assembly should be convened immediately or dissolved. Only after the dissolution of the Assembly we can discuss the Budget here.

SHRI INDRAJIT GUPTA (Alipore): I would like to know when the Chief Minister has resigned and the Ministry has also resigned with him, now, if the Assembly which is kept in suspension is reconvened, how will it function—I cannot follow. There is no government, there is no Ministry... (Interruptions)

SHRI M. SATYANARAYAN RAO: You allow the legislators to elect a leader.

SHRI INDRAJIT GUPTA: Now, Mr. Narasimha Rao has resigned...

SHRI M. SATYANARAYANA RAO: There are so many leaders... (Interruptions)

MR. CHAIRMAN: I am not allowing anybody.

[Mr. Chairman]

Mr. Giri has raised a point of order. There is no point of order. The Andhra Pradesh Assembly has been suspended by Presidential Proclamation and the work of the Assembly has to be done by Parliament.

The Proclamation has also been approved by Parliament on 1-2-73. So, there is no point of order. The hon. Minister.

SHRI M. SATYANARAYAN RAO:
In protest we are walking out.

Shri M. Satyanarayan Rao then left the House

SHRI S. B. GIRI: This is a fraud on the legislature. In protest I also walk out.

Shri S. B. Giri and some other hon. Members then left the House.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement of the estimated receipts and expenditure of the State of Andhra Pradesh for the year 1973-74.

To save the time of the House, I beg to lay my statement on the Budget of the State of Andhra Pradesh for 1973-74 on the Table of the House.

SHRI G. VISWANATHAN: Let him read it, Sir.

MR. CHAIRMAN: No, please. He has laid it on the Table of the House.

Statement on the Budget of the State of Andhra Pradesh for 1973-74

The House is aware of the circumstances in which the administration of the State of Andhra Pradesh was taken over by the President on the 18th January, 1973 by Proclamation under Article 356 of the Constitution. The Proclamation provides for the powers of the State Legislature being

exercised by or under the authority of Parliament. Accordingly, I lay before the House the Annual Financial Statement of the State of Andhra Pradesh for the financial year commencing from the 1st April, 1973. In the hope that it will not be long before the situation in the State returns to normalcy, I shall, in due course, move the House to make, on account, supplies needed for the first four months of 1973-74, so as to enable the State Government to incur essential expenditure on administration and development, pending grant of supplies for the whole year by the appropriate Legislature.

2. I do not wish to weary the House with any detailed analysis either of the Revised estimates of the year which is coming to an end in a few days, or the Budget estimates of the ensuing year, and shall be content with a brief mention of the broad aspects of the estimates. The Demands for Grants and the Explanatory Memorandum on the Budget, which are being circulated to the Honourable Members, contain further details of the estimates.

3. The overall Revenue Receipts during the current year show a marginal improvement of Rs. 2.43 crores at Rs. 357.09 crores, as against the Budget Estimate of Rs. 354.66 crores, mainly because of increased grant-in-aid from the Central Government. The increase in revenue expenditure is mainly on account of larger provision towards annual contribution to the Sinking Fund (Rs. 29.34 crores) and a steep rise in respect of expenditure on Famine Relief (Rs. 25.51 crores) which however is balanced by assistance from Government of India on the loan side.

4. On the Capital side, there has been a sizeable increase in receipt of loans from the Centre for financing drought relief expenditure, for implementation of the Emergency Agricultural Production Programmes, as well as additional allocation of Central

assistance for financing the State Plan. However, as the State Government were not able to raise additional resources originally envisaged due to drought and owing to the present conditions obtaining in the State, the outlay on the State Plan is likely to be Rs. 78.79 crores. It is felt that through the additional Central assistance and the Special Loan of Rs. 60.23 crores sanctioned by the Central Government for clearing the overdraft with the Reserve Bank of India, the State would close the financial year with a small surplus of Rs. 51 lakhs. I may also assure the House that the State's Budgetary position is under continuous review.

5. Revenue receipts for 1973-74, at current levels of taxation are estimated at Rs. 363.01 crores, reflecting an improvement of Rs. 5.92 crores over the revised estimate for the current year. The revenue expenditure is estimated at Rs. 412.37 crores, resulting in an estimated revenue deficit of Rs. 49.36 crores. On capital account, the estimates envisage a surplus of Rs. 49.44 crores. Thus, there will be an overall surplus of a nominal amount of Rs. 8 lakhs and, consequently, it is expected that the year 1973-74 will close with a small cash balance of Rs. 59 lakhs.

6. The Budget for 1973-74 provides for a Plan outlay of Rs. 87.59 crores which is Rs. 8.80 crores more than what is provided in the latest Estimate for 1972-73. This is exclusive of the

expenditure on Special Telengana Development Schemes for which a sum of Rs. 5.30 crores has been provided. With the provision of this Rs. 5.30 crores, the entire Telengana surpluses of Rs. 28 crores plus Rs. 17 crores provided by Government of India i.e., Rs. 45 crores, would have been fully spent. It has been ensured that the core schemes of the Fourth Five-Year Plan, particularly the irrigation and power projects, are catered for adequately in the Plan outlay for 1973-74 and that the process of economic development in the State does not receive any set-back. It will also be ensured that even during the period of vote on account all schemes in the Plan are provided with necessary funds so that their progress is kept up.

7. The outlay provided in the Budget estimate 1973-74, for Centrally sponsored schemes and Central Plan schemes is Rs. 17.46 crores. Special Employment Programmes designed to relieve unemployment among Small and Marginal Farmers and Agricultural Labour as well as the educated unemployed are among the various programmes covered by this allocation.

MR. CHAIRMAN: The House stands adjourned till 11 A.M. on Friday, the 16th March, 1973.

18 00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 16, 1973/Phalgunā 24, 1894 (Saka).